

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 20
CP (IB) No. 415/Chd/Hry/2018**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Superior Glass Private Limited

...Petitioner-Operational Creditor

Vs.

NRM Interior Construction
Private Limited

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Achal Singh Bule, Advocate, proxy counsel for Mr. Shrey
Yadav, Advocate for the petitioner-operational creditor.
Mr. Nachiketa Goyal, Advocate with Mr. Manish Dembla,
Advocate for the respondent-corporate debtor.

A date is requested by Mr. Achal Singh Bule, Advocate, proxy
counsel for Mr. Shrey Yadav, Advocates for the petitioner-operational creditor
on the ground that arguing counsel is in some personal difficulty due to some
medical exigencies in the family. Let the matter be listed for arguments on
30.01.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022

YP